

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 749/91

Transfer Application No:

DATE OF DECISION: 23.11.1994

Rail Mazdoor Union & Ors.

Petitioner

Shri G.S.Walia.

Advocates for the Petitioners

Versus

Union of India & Ors.

Respondent

Shri M.S.Ramamurthy.

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,

The Hon'ble Shri M.R.Kolhatkar, Member(A)

1. To be referred to the Reporter or not? *Ans*
2. Whether it needs to be circulated to other Benches of the Tribunal? *Ans*


(M.S.DESHPANDE)

VICE-CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, BOMBAY.

Original Application No. 749/91.

Rail Mazdoor Union and Others. Applicants.

V/s.

Union of India & Ors. Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances :-

Applicants by Shri G.S.Walia.

Respondents by Shri M.S.Ramamurthy.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 23.11.1994

We have heard the counsel for the parties.

The question is whether the respondents were justified in deducting three days wages in pursuance of their notice dt. 28.11.1991 on the ground that the applicants had struck work. According to the learned counsel for the respondents notice had been given to each of the applicants about the action that was proposed to be taken on 7.7.1992 and replies were received also from some of the workers on 21.8.1992. Shri Walia for the applicants states that such notices have not been issued to all the workers. Shri Ramamurthy agrees that if notices have not been issued to some of the workers they will be issued to them within four weeks from today. On receipt of these notices, the applicants may file their representations within four weeks thereafter. The respondents will consider those representations without entering into full scale oral inquiry and take a decision in respect of each individual worker as to whether the wages to be deducted or not. With these directions the OA is disposed of. All interim orders

....2.

- 2 -

vacated except that ^{until} the process is completed the wages will not be deducted. All MPs are disposed of.
No order as to costs.

M.R.Kolhatkar
(M.R.KOLHATKAR)
MEMBER(A)

.....
(M.S.DESHPANDE)
VICE-CHAIRMAN

B.